

2. Consideration and passing of the following Bills, as passed by Lok Sabha:-

- (i) The Disaster Management (Amendment) Bill, 2024; and
- (ii) The Bills of Lading Bill, 2025.

3. Consideration and passing of the Protection of Interests in Aircraft Objects Bill, 2025.

4. Consideration of Statutory Resolution seeking approval of the Proclamation issued by the President on the 13th February, 2025 under article 356(1) of the Constitution in relation to the State of Manipur.

5. Consideration and return of the following Bills, after they are considered and passed by Lok Sabha:-

- (i) The Finance Bill, 2025; and
- (ii) The Appropriation (No.3) Bill, 2025.

6. Consideration and passing of the following Bills, after they are considered and passed by Lok Sabha:-

- (i) The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024;
- (ii) The "Tribhuvan" Sahkari University Bill, 2025;
- (iii) The Carriage of Goods by Sea Bill, 2024;
- (iv) The Coastal Shipping Bill, 2024;
- (v) The Merchant Shipping Bill, 2024; and
- (vi) The Immigration and Foreigners Bill, 2025.

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#### **REGARDING NOTICES RECEIVED UNDER RULE 267 AND OTHER MATTERS**

MS. SUSHMITA DEV (West Bengal): Sir, I want to make a point of order, if you permit.

MR. CHAIRMAN: You are a very experienced Member. I am surprised by what could be a point of order so far. Please go ahead.

MS. SUSHMITA DEV: Sir, as per Rule 29, the Secretary-General prepares a List of Business and it is circulated amongst the Members. Accordingly, we have seen the Revised List of Business. Today being Friday, the norm is that after Private Members' Business is carried out, at best, we have seen Special Mentions being brought up and Members get an opportunity. At Item No.7 and Item No.8, the Discussion on the Ministry of Home Affairs has been listed and thereafter a Bill has also been listed. Sir, no doubt, we all want to participate and we want to hear what the hon. Home Minister has to say and what the hon. Finance Minister has to say. But by following the precedent, let it be listed on Monday, so that we continue with the age-old tradition what generally happens on Friday.

MR. CHAIRMAN: Hon. Members, on all these issues, as is the practice, I seek and elicit opinion of the floor leaders and my subsequent announcement will bear it out. But I am happy that the hon. Member has raised it with sobriety. Thank you so much. My announcement will deal with it.

Hon. Members, there are two notices today, received under Rule 267. One is emanating from Shrimati Sagarika Ghose and the other from Shri Mohammed Nadimul Haque demanding discussion over the alleged lapse of Election Commission in issuance of multiple duplicate electors' photo identity cards across the States. I would urge the hon. Members, when the same issue has been raised earlier, -- it was also raised by Shri Pramod Tiwari and others -- there has been an order by the Chair that needs to be reflected. Be that as it may, the requests are not in accord with the requirements of Rule 267 that, on multiple occasions, have seen reiteration. Again, at the cost of repetition, the directive of the Chair of 8<sup>th</sup> December and 19<sup>th</sup> December 2022 has not been complied with. In this view of the matter, I am unable to accord acceptance to the same. ...*(Interruptions)*...

SHRI PRAMOD TIWARI: Sir,...

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#### ANNOUNCEMENTS BY THE CHAIRMAN

MR. CHAIRMAN: Wait, it is under discussion.

Hon. Members, as you all are aware, when the Lok Sabha, the House of the People, takes up the discussion on the Demands for Grants, the discussion on the Working of selected Ministries is parallelly taken up in the Council of States, the Rajya Sabha.